

Scheduled Air Transport Service/Domestic Scheduled Passenger Airline has been allowed upto 49% under automatic route. For Non-Resident Indians (NRIs), 100% FDI will continue to be allowed under automatic route. Foreign airlines are allowed to invest in capital of Indian companies operating scheduled and non-scheduled air transport services up to the limit of 49% of their paid up capital. Such investment is subject to the condition, inter alia, that Scheduled and Non-Scheduled Operator's Permit would be granted only to a company the substantial ownership and effective control of which is vested in Indian nationals.

#### **Monetization of assets by Air India**

1445. SHRI RAKESH SINHA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether bilateral seats to carriers of foreign countries has affected Air India's financial condition;

(b) the details of passengers revenue Air India earned in 2015-16, 2016-17, 2017-18, 2018-19 and 2019-2020 and what were projected revenue in aforesaid years;

(c) whether air India has monetized its assets since 2016;

(d) if so, the gain by monetization; and

(e) the reasons for not monetizing most of the assets?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI): (a) The Air services agreements provide the legal framework for operation of Air services between countries and are based on the principles of sovereignty of nations, nationality of carriers and reciprocity in terms of commercial opportunities for the airlines of each side. The bilateral traffic rights are exchanged between the countries after cautious negotiations within the mandate provided by an Inter-Ministerial group based on various factors. However, the possibilities of foreign carriers carrying sixth freedom traffic can not be ruled out and this has adverse impact on Indian carriers.

(b) The details of passengers revenue (Actual *vis a vis* Budgeted) earned by Air India in 2015-16, 2016-17, 2017-18 and 2019-2020 is given in the Statement (*See below*).

(c) to (e) Air India possesses a total of 111 properties. Out of 111 properties, Air India has monetized 40 properties (3 properties partially) till date. Till date properties worth ₹684.75 crore have been sold through e-auctions.

Out of 111 properties, 56 properties are freehold and are available for monetization. 40 properties have been monetized till date and remaining 16 properties monetization is under process through e-auction. Balance 55 properties are lease hold properties acquired by Air India for specific use. These properties monetization require NOC/ approval from allotting authorities.

#### **Statement**

*Details of passengers revenue (Actual vis a vis Budgeted) earned by Air India in 2015-16, 2016-17, 2017-18, 2018-19 and 2019-2020*

(₹ in crore)

Year	Actual Passenger Revenue	Budgeted Passenger Revenue
2015-16	15,656.25	17,017.00
2016-17	15,997.81	17,160.00
2017-18	17,744.09	19,990.00
2018-19	20,427.16	22,921.00
2019-20	17,315.82	25,500.00
	(Apr. 2019 to Dec. 2019)	

#### **Expansion of aerobridges in airports**

1446. SHRI C.M. RAMESH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Ministry has undertaken expansion of aerobridges and other related works in different airports in the country, if so, the details thereof, airport-wise;

(b) the details of work which is under progress, completed and not yet taken so far for expansion of aerobridges in different airports; and

(c) the amount allocated for the purpose and spent by the Ministry in this regard during the last two years with the details thereof?